

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

O. A. NO. 29/2020

Suraj Pradip Ajmera

... Applicant

v.

Aurangabad Municipal Corporation & Ors.

... Respondents

AFFIDAVIT TO PUT CERTAIN FACTS ON RECORD

I, Bhagwat Dinkar Phad working as Incharge Executive Engineer (Drainage), I am well versed with the facts of the present case and I am competent to swear the present Affidavit.

I have filed a detailed reply in the present case. In addition to that I would like to present certain more information regarding the sewage treatment in AMC as follows –

1. Regarding the newly added villages of Satara-Deolai, technical approval has been given by the Maharashtra Jeevan Pradhikaran to the DPR for laying down effective underground sewage network and treatment facilities amounting to Rs. 243.89 crores on 25/02/2022. Once the funds are released by the State Government, work will be started on priority basis.
2. Regarding the Cross Connection work, grants have been received from the State Government under 15<sup>th</sup> Finance Commission, tenders were floated twice on 08.12.2021 and 11.02.2022 however as no response was received from any bidders, now we are going to tender third time by relaxing tender condition to attract favourable participating and bidding from contracting agencies. AMC hopes that bids are received after the modified conditions and work is awarded at the earliest.



**BEFORE ME**  
  
**VILAS D. KADAM**  
Notary Govt. of India  
Reg. No.: 15094

- 3. Regarding Kham River Rejuvenation program, DPR of Rs.49.55 crores has been submitted by PMC to AMC and after administrative approval on the of AMC level, AMC will be going to submit it to state Government for grant in aid.
- 4. AMC is implementing underground sewage network in Gunthewari areas and in the areas with no drainage network & having unauthorised development (where there is no effective sewage transportation and treatment facilities). For this purpose, & for DPR preparation AMC processed proposal for appointment of Project Management Consultant in this regard.

This Respondent may be permitted to place additional fact and documents on record as and when necessary.

Whatever is stated above is true and correct to the best of my knowledge, ability and the records available in this office and affirm it to be true.

Place: Aurangabad

Date: 08-03-2022

*Adm. A.D. Bhutekar*  
**AFFIDAVIT**

*[Signature]*  
**Deponent**

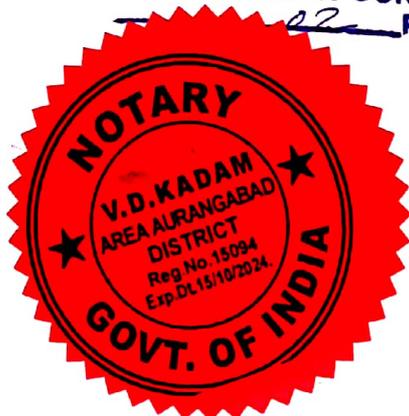
Solemnly affirmed before me \_\_\_\_\_  
 by Shri / Smt. Bhagywati Dinkor phad  
 Age 57 yrs. Occup.: Seerice  
 R/o Aurangabad  
 Tq. Ahad Dist. Aurangabad  
 Who identified by Adm. A.D. Bhutekar  
 Whom He/ She is personally Known.

**NOTED & REGISTERED**  
 AT Sr. No. 2592 2022  
 THIS DOCUMENT CONTAINS  
22 PAGES

**BEFORE ME**

*[Signature]*  
**VILAS DEVIDASRAO KADAM**  
 Advocate Notary Govt. of India  
 AREA-AURANGABAD DIST.  
 (Mob.) : 9890615899 9403788324  
 Reg. No. 15094

*[Signature]*  
**08 MAR 2022**





## MUNICIPAL CORPORATION AURANGABAD

Phone No.: (0240)2333536-40, 234890005, 2331281 Fax No.: (0240)-2331315



Outward No./AMC/EE/Drainage/ 18 | /2021

Date : 23/11 /2021

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Aurangabad.

**Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

**Ref: Your office letter No.MPCB/ROA/Directions/211004-FTS-0139/2021 Dated 04/10/2021.**

Respected Sir,

The justification with reference to the letter received by Aurangabad Municipal Corporation is as follows :-

- 1) Presently the Aurangabad Municipal Corporation is supplying 120 MLD of water to city on daily basis, out of this around (96 MLD) 80% of Domestic Sewage is being generated.
- 2) The Aurangabad Municipal Corporation, under its UIDSSMT scheme, have developed three STP's in addition to the One (STP) duly developed way back in 2013, that makes a total of 4 STP's having their total capacity as 211 MLD, which includes STP at Dr. Salim Ali Sarovar-5 MLD, STP Plant Zalta-35 MLD, Padegaon STP-10 MLD and Kanchanwadi STP-161 MLD. The total quantity of the domestic sewage collected and treated within these STP's is around 80 MLD. Post treatment the treated effluent is being discharged off into Kham River, Sukhna River & Salim Ali Sarovar.
- 3) As observed by The Joint Committee during their site visit, that in the Nalla behind Vijay Medical at Samarth Nagar, a few resident have seen to have let out their domestic waste outlets directly in the Nalla, instead of getting these connected to Aurangabad Municipal Corporation's sewerage network. The Aurangabad Municipal Corporation have taken stringent action there by warning the concerned residents to, either get their domestic waste outlets connected to the Aurangabad Municipal Corporation's sewerage network or else the Aurangabad Municipal Corporation will get those outlets connected to Aurangabad Municipal Corporation's sewerage network thereby charging them heavily by adding such expenses in to their property taxes. However, the concerned Ward Engineer, have simultaneously been, informed to get cleared the nalla from plastic waste and silt immediately and from time to time.

- 
- 4) Like wise as observed by the Joint Committee during their site visit at nalla near Arif Colony and that near Kat-Kat Gate, the same was the scenario that some residents situated along the banks of these nallas, have illegally let out their domestic sewage connections openly into these nallas, thereby causing nuisance. The Aurangabad Municipal Corporation have seriously warned such residents to get their domestic waste connections, connected to the Aurangabad Municipal Corporation's sewerage network or to face the consequence, by paying heavy charges those shall be included in their property taxes.
- 5) As found by The Joint Committee, during their site visit at the STP near Dr. Salim Ali Sarovar, domestic sewage is found to be flowing mixed with the storm water from within the drain outside this STP area. In this case too, the Aurangabad Municipal Corporation's have warned the concerned resident to check that all their domestic sewage connections are connected properly to the Aurangabad Municipal Corporation's sewage network there by allowing only the plain storm water to flow into the Dr. Salim Ali Sarovar. Apart from this the concerned Ward Engineer No.4 of Aurangabad Municipal Corporation have been instructed to get all such illegally let out sewage connections connected to the Aurangabad Municipal Corporation's sewage network, which ultimately joins into the STP, raw sewage sump. In general all the Ward Engineers of Aurangabad Municipal Corporation's (Ward No.1 to 9) they have been issued strict instructions as above.
- 6) As mentioned earlier in the para no.2 at all the four STP's duly developed by Aurangabad Municipal Corporation the inlet and out let parameters are being regularly got checked as per the norms setup by Maharashtra Pollution Control Board. Also it is to mentioned here that all these four STP's are being regularly operated and maintained by contract agencies for a period of 10 years post completion in view of complying the norms setup by Maharashtra Pollution Control Board. Further all these STP's were are developed based upon the ultra modern S.B.R. Technology having PLC-SCADA based computerized control system for their operations. Also at the in house built in labs at each STP regular sample collection and testings at inlets and outlets are also being conducted by Aurangabad Municipal Corporation. Hence at present all these 4 STP's are fully operational and functioning to the best of their efficiencies.
- 7) As this was one of the fastest developing cities, new construction and colonies are coming up, there by giving scope for laying new sewer lines to cater their needs. And as mentioned earlier the Aurangabad Municipal Corporation's UIDSSMT sewerage scheme executed during 2014 to 2019 have been already finalized. After this period the, newly



laid sewer lines, its connecting to Aurangabad Municipal Corporation's main sewer (of UIDSSMT) and also the Maintenance and Repair proposals of the old existing Aurangabad Municipal Corporation's sewer network (those found to be chocking frequently) have also been proposed under a Detailed Project Report (D.P.R.) worth Rs.8.17 crore duly got prepared through a Project Management Consultant (P.M.C.) and funded by Government under their 15<sup>th</sup> Finance Commission. The said DPR have already been accorded the Administrative approvals and Technical Sanctions by the Aurangabad Municipal Corporation's competent authority and so also the tender process have been initiated. Once this project is under taken for execution, all the domestic sewage presently so found to be flowing mixed with the storm water shall be arrested which is around 16 MLD in volume. And shall be taken to STP's via main sewers and then be treated thereby relieving the citizens from the nuisance of bad odor and unhygienic conditions. The treated effluent shall then be disposed off into the Kham and Sukhana River. Which will also help the farmers along the river banks to lift it and consume it for their agricultural activities. However it requires approximately 1 and Half to 2 months to start the said project and further next of 5 to 6 months for its execution, which then shall reflect its progress and the probable benefits to the citizens. In the mean time as mentioned earlier all the concerned Ward Engineer's have been put on the job to initiate immediate relief/action and to ascertain the proper functioning of the internal branch sewers. So that no untreated sewage flows within the nallas and rivers.

- 8) As a result from the above proposed actions, to minimize the inflow of untreated domestic sewage into the nallas and rivers the Aurangabad Municipal Corporation have requested the Government Agency being an expert in the field of environment called NEERI, Mumbai, to extend their technical support to Aurangabad Municipal Corporation in achieving the targeted results, more efficiently with maximum outputs. Soon these experts are expected to visit all the nallas and rivers of Aurangabad Municipal Corporation and shall suggest their effective treatment proposals. In view of early eradication of such sewer issues.
- 9) For your ready reference the copies of the Aurangabad Municipal Corporation's General Body Resolution passed to undertake the project of Cross Connection (For this illegally let out domestic sewer connections) and the reference letter submitted to NEERI, Mumbai and standing instruction letter to all Ward Engineers of Aurangabad Municipal Corporation's to immediately take actions to minimize the inflow of these illegally let outs, domestic sewage connection into these nallas and rivers are annexed herewith,

Hence in view of all the above and action duly proposed and those have been taken up by Aurangabad Municipal Corporation it is humbly requested that the Hon'ble National Green Tribunal, may exempt the Aurangabad Municipal Corporation from imposing any sort of penalties or fine.

With Regards,

Your's



(B.D. Phad)

Executive Engineer (Drainage)  
Municipal Corporation Aurangabad

**Copy to :**

1. The Commissioner & Administrator, Municipal Corporation Aurangabad, for information Please.
2. The Joint Director (APC), MPCB, Mumbai.
3. The Joint Director (WPC), MPCB, Mumbai.
4. The City Engineer, Aurangabad Municipal Corporation Aurangabad.
5. The Sub-Regional Officer, MPCB Aurangabad.
6. The Sr. Law Officer, MPCB, Mumbai.
7. The Legal Advisor, Aurangabad Municipal Corporation Aurangabad.